

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

15th of July, 2022

From
Mohd Arif
Add: B-106, Radhey Shyam Park Extension,
Krishna Nagar, Delhi – 110051

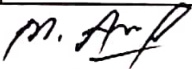
To
The Interim Resolution Professional
Kewal Krishan Saini,
Add: 903, Belur, CGHS, Plot 1, Sector 18A
Dwarka, New Delhi - 110078

Subject: Submission of claim and proof of claim.

Madam/Sir,

I Mohd Arif, hereby submits this claim in respect of the corporate insolvency resolution process of Hamd Foods Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Mohd Arif
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Aadhaar No : 2123 2493 8888
3.	Address and email address of the financial creditor for correspondence	B-106, Radhey Shyam Park Extension, Krishna Nagar, Delhi – 110051 mohd.arif664@gmail.com
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	(i) Rs. 58,13,000/- (ii) Unsecured Loan from Director. (iii) N/A (iv) Same As above in point no (3).
5.	Details of claim, if it is made against corporate	N/A

	debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	N/A
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	N/A
7.	Details of how and when debt incurred	Loan from Director in F.Y. 2020-2021
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	N/A
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Bank Name: Standard Chartered Bank Account Name: Mohd Arif Account No: 53210199975 IFSC Code: SCBL0036023 Branch: Preet Vihar
		
(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
MOHD ARIF		
DIRECTOR / SHARE HOLDER		
B-106, RADHEY SHYAM PARK EXTENSION, KRISHNA NAGAR, DELHI – 110051		

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Mohd Arif, currently residing at B-106, Radhey Shyam Park Extension, Krishna Nagar, Delhi – 110051, do hereby declare and state as follows: -

1. Hamd Foods Pvt Ltd, the corporate debtor was, at the insolvency commencement date, being the 31st day of May 2022, actually indebted to me for a sum of Rs. 58,13,000/-.

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

Copy of Ledger attested by Hamd Foods Pvt Ltd,

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

-N/A-

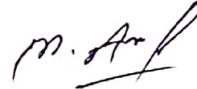
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.

6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 15th July 2022

Place: Delhi

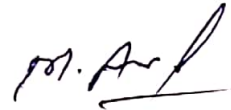


(Signature of the claimant)

VERIFICATION

I, Mohd Arif the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at delhi on this 15th day of July, 2022



(Signature of claimant)

